

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. †*56**

TO BE ANSWERED ON THE 19th DECEMBER, 2017 /AGRAHAYANA 28, 1939 (SAKA)

REGISTRATION OF CRIME CASES

**†*56. SHRI SHRIRANG APPA BARNE:
SHRI ADHALRAO PATIL SHIVAJIRAO:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the crime rate in India is 50 per cent of that of the United States of America (USA) even though its population is four times the population of the USA and if so, the details thereof;

(b) whether nearly 75 per cent of the population is reluctant to report crime due to misbehaviour of the police with complainants especially, women and marginalised sections of the society and if so, the reaction of the Government thereto;

(c) whether the police registers 33 per cent of the complaints of the illiterate and poor people as non-cognizable offences and 25 per cent as Daily Diary (DD) entries and if so, the reaction of the Government thereto;

(d) whether the Government has issued directions to all the States to ensure registration of all complaints without any discrimination on the basis of caste, creed, sex and religion and if so, the details thereof and if not, the steps taken by the Government in this regard; and

(e) whether the Government proposes to take strict disciplinary action against corrupt/erring police officers and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (e): A statement is laid on the Table of the House.

Statement referred in Lok Sabha Starred Question No. *56 for reply on 19th December 2017 regarding Registration of Crime Cases

(a) to (d): The comparative crime rates for murder (including culpable homicide not amounting to murder) and rape in India are 2.8 & 5.7 respectively, while the concerned crime rates in USA as per FBI (Uniform Crime Reporting Program) report in year 2015 are 4.9 & 28.4 respectively. The data pertaining to other crimes and for other years for USA are not available with the National Crime Records Bureau (NCRB) for comparison. NCRB does not maintain information about crime rate in USA.

‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. Various advisories to improve law & order situations are issued by Ministry of Home Affairs to States/UTs from time to time, which are available in the Ministry’s website viz www.mha.nic.in. These include an Advisory to States on Prevention, Registration, Investigation and Prosecution of Crimes, an Advisory on comprehensive approach towards crimes against women etc. These advisories emphasize the need for all out measures to encourage registration of crime by citizens, prompt registration of cognizable offences, where applicable and for equal and fair treatment to every complainant irrespective of his/her status class or creed.

Further, through the Crime and Criminal Tracking Network & Systems (CCTNS) application, Government has introduced the following:

(I) Citizen can register complaint through the internet by going to the State Police Portal (CCTNS Citizen services)

(II) MHA also launched Digital police portal where a provision exists to report any crime in any State/UT. Crimes Reported at center are being forwarded to States/UTs for taking further action.

(e): Ministry of Home Affairs is the cadre controlling authority of the Indian Police Service. At present, MHA has initiated disciplinary action against eight IPS officers. Further, the Union Home Ministry is the competent authority to grant sanction for prosecution under the Prevention of Corruption Act, 1988 against the IPS officers. During last five years (2012 onwards), prosecution sanction under PC Act, 1988 has been issued against seven IPS officers on corruption charges. As far as State Police Officers are concerned, respective State Governments are competent to initiate disciplinary action against them.
